

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 518 of 2003

Friday, this the 21st day of November, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. Fathima T.P,
D/o Attakoya,
Agathy Island, UT of Lakshadweep.Applicant

[By Advocate Mr. P.V. Mohanan]

Versus

1. The Administrator,
Union Territory of Lakshadweep, Kavarathy.

2. The Director of Education,
Directorate of Education, Kavarathy.

3. Hajorommabi M.P,
Monthampalli, Kalpeni.

4. Beefathummabi M.P,
Puthiyamalika, Kadamath Island.

5. Shahna M.K,
Kavarathi.

6. Beefathumma P,
Ponnlam, Kalpeni.

7. Mariyommabi M,
Mullippalam, Chethalath.Respondents

[By Advocate Mr. S. Radhakrishnan (R1&2)]

[By Advocate Mr. Shafik MA (R4)]

[By Advocate Mr. P.N. Sasidharan (R6)]

[By Advocate Mr. K.M. Mohammed Kunhi (R7)]

The application having been heard on 21-11-2003, the
Tribunal on the same day delivered the following:

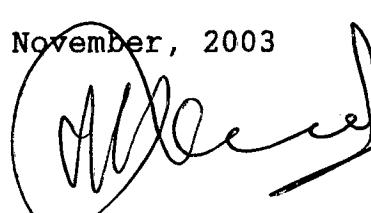
O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Learned counsel of the applicant states that the
applicant is no more interested in prosecuting the matter any
further and the OA may be dismissed as withdrawn. Accordingly,
the OA is dismissed as withdrawn without any order as to costs.

Friday, this the 21st day of November, 2003


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN